

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SOMERSET CONSTRUCTION PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Somerset Construction Private Limited
2.	Date of incorporation of corporate debtor	25-08-2005
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH2005PTC155627
5.	Address of the registered office and principal office (if any) of corporate debtor	Room no. 05, Capri, 3 rd Floor, Anant Kanekar Marg, Bandra (East), MUMBAI – 400 051
6.	Insolvency commencement date in respect of corporate debtor	Order pronounced on: 25-07-2023
7.	Estimated date of closure of insolvency resolution process	21-01-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Snehal Kamdar IBBI/IPA-001/IP-P00415/2017-18/10738 AFA: AA1/10738/02/090224/105452
9.	Address and e-mail of the interim resolution professional, as registered with the Board	301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, MUMBAI – 400 058 Email ID: snehal.kamdar@jkkandco.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: 301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, MUMBAI – 400 058 Email ID: cirp.somerset@gmail.com
11.	Last date for submission of claims	08-08-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/ Physical Address: 301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, MUMBAI – 400 058

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Somerset Construction Private Limited 25-07-2023.

The creditors of Somerset Construction Private Limited, are hereby called upon to submit their claims with proof on or before 08-08-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class {Nil} in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Name and Signature of Interim Resolution Professional : Snehal Kamdar
IBBI Registration No. : IBBI/IPA-001/IP-P00415/2017-18/10738
AFA: AA1/10738/02/090224/105452

Date and Place : 27-07-2023 at Mumbai

● GLOBAL SUPPLY DISRUPTION FEARED

IMF asks India to lift rice export curbs

‘Move likely to exacerbate volatility in food prices’

SANDIP DAS
New Delhi, July 26

THE INTERNATIONAL MONETARY Fund (IMF) has said it would ‘encourage’ India, which banned exports of non-basmati white rice last week, to remove restrictions on shipment of grain, which would have an impact on global inflation. “In the current environment, these types of restrictions are likely to exacerbate volatility on food prices in the rest of the world. They can also lead to retaliatory measures,” PTI quoted Pierre-Olivier Gourinchas, chief economist, IMF, as saying at a media briefing at Washington on Tuesday.

“... We would encourage the removal of these types of export restrictions, because they can be harmful globally,” Gourinchas said.

The comments come amid concerns that supply cuts by India, the world’s largest exporter of rice with over 40% market share, could inflate the prices of grains in many markets across the globe. Non-basmati rice accounts for 80% of India’s exports of rice. While India’s export markets are quite diversified, the major markets include Bangladesh, China, Nepal, Iran and most African countries.

To curb domestic prices, the government on July 20 had imposed a ban on export of non-basmati white rice with immediate effect. The move is likely to hit around 25% of around 17



FEARS OF GLOBAL SUPPLY CUTS

■ India is the world’s largest exporter of rice with over 40% market share

■ The Indian govt had imposed a ban on export of non-basmati white rice on July 20 to curb domestic prices

million tonne of non-basmati rice exports in 2022-23. The move would hit global grain supplies, even as it may help contain local cereal inflation which has remained in double digits since October last year. India has been the world’s largest exporter of rice since 2012. The exports more rice than the combined shipments of the next three largest exporters – Thailand, Vietnam and Pakistan.

In FY23, India exported a record 17.78 million tonne (MT) of non-basmati rice worth of \$ 6.35 billion and during April-May (2023-24), the country has exported 2.84 MT of non-basmati rice, an increase of 6% from the same period previous

fiscal. The prohibition on export of white rice will lead to lowering of domestic prices in the country, an official said.

Retail rice prices rose by 11.78% in June and had been rising in double digit since the beginning of the year.

Sources said that the retail rice prices have increased by 3% over the past month.

As per the notification issued by Directorate-General of Foreign Trade (DGFT), the exports of rice will be allowed for meeting the food security needs of the countries and on the basis of their request.

In September last year, India had imposed a ban on broken rice exports and put a 20% export tariff on the non-basmati and non-parboiled rice, a measure aimed at improving domestic supplies. The food ministry stated, in the April-June (2023-24), about 1.5 MT white rice has been exported, which is an increase of around 35%.

“This sharp increase in exports can be ascribed to high international prices due to geopolitical scenario, El Nino sentiments and extreme climatic conditions in other rice producing countries, etc,” according to an official note.

Rice OMSS: FCI continues to get lukewarm response

SANDIP DAS
New Delhi, July 26

THE FOOD CORPORATION of India continues to get lukewarm response for weekly e-auction for rice under the open market sale scheme (OMSS) with traders purchasing just 100 tonne of grains on Tuesday against 0.14 million tonne (MT) offered. The FCI has been selling rice under OMSS at ₹3,151/quintal, below the economic cost of grain for 2022-23 at ₹3,537/quintal.

In the four e-auctions held since the beginning of the month, the corporation has sold only 570 tonne of rice from its surplus grain stocks to bulk buyers. According to traders, factors such as the limit on purchase of grain by each buyer and higher reserve prices have led to lower liftings of rice from FCI’s stocks. To curb inflation in rice, the government last week had imposed a ban on export of non-basmati white rice with immediate effect. The FCI has also stopped providing rice to distilleries for ethanol manufacturing.

Sources told FE that average bid price for rice under OMSS this week was ₹3,151/quintal which was on a par with the reserve

price. The corporation currently has 25.23 MT of rice, which excludes 14.7 MT of rice yet to be receivable from millers. The rice stock is against the buffer of 13.54 MT for July 1. It needs 36 MT of rice annually for allocation under the National Food Security Act. The new procurement season (2023-24) for paddy begins on October 1. Meanwhile, the FCI received bids for 0.1 MT of wheat to be sold to bulk buyers, including flour millers and food companies, against 0.16 MT offered in its fifth weekly e-auction held under the scheme.

The average bid for the fair and average quality of wheat was ₹2,182.68/quintal which was marginally above the reserve price of ₹2,150/quintal. The minimum support price (MSP) for wheat in the current season is ₹2,125/quintal.

“In the current tranche of e-auctions, the reduction in retail price of wheat is being targeted by offering up to 100 tonne per buyer for encouraging more small and marginal end users to buy the food grain,” according to an official statement. However, an official with a leading private company dealing with wheat products said that the limit

of 100 tonne per buyer per region is a small quantity for those who want to go for bulk purchase.

A food ministry official said the FCI will continue to sell foodgrains from its surplus stocks till inflationary trend in cereals prices is curbed. The official said current grain stocks are above the buffer and sufficient to carry out open market sales. As per earlier policy, the corporation had been selling surplus wheat to bulk buyers during the lean season (January-March).

It sold 3.37 MT of wheat under the scheme during February 1-March 15 through weekly auctions. The FCI’s open market sales stood at 7 MT in 2021-22 and 2.5 MT in 2020-21.

In the past many years, the sale of rice through an e-auction has not received encouraging responses.

Officials said the government is discussing several options, including reducing import duty on wheat from the current level of 40%, to control domestic prices.

The government had imposed stock holding limits on wheat for the first time since 2008 for traders, wholesalers and retailers till March 31, 2024 last month to control increase in prices.

Oil imports to hit 8-month low in July

Domestic demand has fallen due to monsoon

SUKALP SHARMA
New Delhi, July 26

INDIA’S OIL IMPORTS are set to fall to an eight-month low in July due to a combination of the monsoon-led fall in domestic fuel and petroleum product demand and lower refinery runs with a few units under maintenance, according to estimates by commodity market analytics firm Kpler. So far in July, India’s crude imports have averaged at 4.64 million barrels per day (bpd), down around 40,000 bpd compared to June and the lowest since November 2022, Kpler data shows. “We believe that Indian (oil) imports will drop even lower in August, to approximately 4.4-4.5 million bpd for several reasons. First and foremost, the monsoon season is already making itself felt in terms of domestic product demand,” said Viktor Katona, the head of oil analysis at Kpler. India’s domestic demand for petroleum products usually dips during the monsoon.

Additionally, Indian refiners had decided against going for maintenance shutdowns in January-May due to strong profitability in petroleum product margins, pushing them to operate refineries at over 100% capacity use. How-

ever, from June, maintenance work at a few units has affected refinery runs. India has cumulative refining capacity of around 5.3 million bpd, and the country’s domestic oil production is around 580,000 bpd. India depends on imports to meet over 85% of its oil requirement.

“We would wager that a full-blown return to large-scale imports would only materialise from October onwards. By October, the impacts of the monsoon season would be largely accounted for... and maintenance would no longer be an obstacle to ramp up runs,” Katona said. With India’s overall oil imports seeing a seasonal dip, supply of Russian crude is also expected to be lower than record volumes seen in recent months. According to Kpler data, India’s imports of Russian crude hit an all-time high of around 2.2 million bpd in May, before declining marginally in June.

The sequential decline in July is also expected to be marginal, with Russian oil imports so far in the month averaging at around 2 million bpd. “Outflows from Russian ports to India last month have declined to 1.7 million bpd, (down by) a whopping 500,000 bpd... Consequently, we expect that August should see a sizable drop in Russian deliveries to India, in line with the overall plummeting of Russian exports,” Katona said.

IndiGo working with P&W amid global exercise of ‘engine removal’

SWARAJ BAGGONKAR
Mumbai, July 26

INDIGO, THE COUNTRY’S largest airline, on Wednesday said that it is working closely with engine supplier Pratt & Whitney (P&W) to assess any potential impact to its fleet.

“We are in receipt of the information from Pratt & Whitney regarding the outcome of the latest inspection of their engine.

“We are working closely with P&W to assess and minimise any potential impact to our fleet,” said IndiGo in a statement.

On Tuesday, P&W warned that more than 1,000 engines must be removed from Airbus planes and should be assessed for cracks.

RTX, the parent company of P&W, said that a “rare condition” in powdered metal meant that 1,200 of over 3,000 engines, powering the Airbus A320neo aircraft between 2015 and 2021, might have to be removed from the planes for inspection.

It was not immediately known how



many of such planes of IndiGo could be impacted. However, estimates suggest that the airline has around 188 A320-type aircraft in its fleet, of which around 27 are grounded. The average age of the A320 fleet is 4.4 years.

“As a result of this rare condition in powdered metal, P&W instituted enhanced inspections at scheduled shop visits. However, based on the recent outcomes of these inspections, P&W has now determined that the timing of these shop visits needs to be accelerated,” said Christopher Calio, president of RTX.

IndiGo’s stock reacted negatively to the news, closing 1.73% lower on the BSE on Wednesday at ₹2,538.8 as against its previous day’s close when the Sensex closed 0.53% higher.

Air India eyes 300% growth in cargo capacity in next 5 yrs

FE BUREAU
New Delhi, July 26

TATA GROUP-LED Air India’s annual cargo capacity is set to increase by a staggering 300% to two million tonnes over the next five years, the airline said on Wednesday.

As per Air India, the belly capacity of its fleet will grow significantly over the next few years, especially due to the addition of new wide-body aircraft this year and with most planes on firm order set to arrive from 2025, complementing India’s manufacturing and export growth.

The airline’s firm orders comprises of 34 A350-1000, six A350-900, 20 Boeing 787 Dreamliner, and 10 Boeing 777X wide-body aircraft.

Accordingly, the airline is gearing up to play a key role in boosting the freight and cargo ecosystem in India and globally.

“At Air India, we see a huge potential in the air cargo

industry, which the Indian government plans to grow to 10 million tonne by 2030.

“Our cargo division is implementing a series of strategic measures aimed at fostering growth and strengthening our market presence,” Air India CEO and MD, Campbell Wilson said in a statement.

“The large passenger belly capacity addition will be augmented with the launch of value-added products and services across the network.”

Besides, the airline is integrating latest IT solutions to strengthen the use of technology, including blockchain, AI, and drones to optimise productivity.

Furthermore, it plans to launch three 24x7 control centres to integrate and improve customer interface, customer service and operations efficiency.

Currently, Air India transports cargo to over 40 international as well as 38 domestic destinations.

Particulars	Standalone				Consolidated			
	Quarter Ended		Year Ended		Quarter Ended		Year Ended	
	30.06.2023 (Unaudited)	31.03.2023 (Audited)	30.06.2022 (Unaudited)	31.03.2023 (Audited)	30.06.2023 (Unaudited)	31.03.2023 (Audited)	30.06.2022 (Unaudited)	31.03.2023 (Audited)
Total Income from operations	16,983.35	14,454.48	15,846.94	55,451.91	26,564.96	23,968.87	23,248.58	98,971.37
Net Profit / (Loss) for the period (before Tax, Exceptional and/ or Extraordinary items)	774.26	367.37	215.40	1,429.53	3,196.30	2,362.39	-868.74	2,843.08
Net Profit / (Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	591.58	271.93	179.35	1,092.96	3,000.99	2,273.74	-937.28	2,443.67
Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	591.58	304.97	179.35	1,126.00	3,005.23	2,342.28	-350.22	3,811.81
Equity Share Capital	2,669.13	2,669.13	2,669.13	2,669.13	2,624.95	2,624.95	2,624.95	2,624.95
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year.	-	65,876.24	-	65,876.24	-	9,774.66	-	9,774.66
Earnings per share (before extraordinary items) of Re. 1/- each (not annualised):								
(a) Basic	0.22	0.10	0.07	0.41	1.14	0.87	(0.33)	0.93
(b) Diluted	0.22	0.10	0.07	0.41	1.14	0.87	(0.33)	0.93

RESPONSIVE
We listen. We're responsive.
RESPONSIVE INDUSTRIES LIMITED
CIN No. : L65100MH1982PLC027797
Regd. Office : Village Betagaon, Mahagaon Road, Boisar - East, Dist. Palghar - 401 501
Email Id: investor@responsiveindustries.com | Website: www.responsiveindustries.com | Tel No. : 022-66562821 | Fax No. : 022-66562798

EXTRACT OF THE UNAUDITED FINANCIAL RESULTS FOR THE FIRST QUARTER ENDED JUNE 30, 2023
(Rs in lakhs)

Particulars	Standalone				Consolidated			
	Quarter Ended		Year Ended		Quarter Ended		Year Ended	
	30.06.2023 (Unaudited)	31.03.2023 (Audited)	30.06.2022 (Unaudited)	31.03.2023 (Audited)	30.06.2023 (Unaudited)	31.03.2023 (Audited)	30.06.2022 (Unaudited)	31.03.2023 (Audited)
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Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year.	-	65,876.24	-	65,876.24	-	9,774.66	-	9,774.66
Earnings per share (before extraordinary items) of Re. 1/- each (not annualised):								
(a) Basic	0.22	0.10	0.07	0.41	1.14	0.87	(0.33)	0.93
(b) Diluted	0.22	0.10	0.07	0.41	1.14	0.87	(0.33)	0.93

Note: The above is an extract of the detailed format of Unaudited Standalone and Consolidated Financial Results for the first quarter ended June 30, 2023, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of Unaudited Standalone and Consolidated Financial Results for the first quarter ended June 30, 2023 is available on the Stock Exchanges Website at www.bseindia.com, www.nseindia.com and on the Company's website at www.responsiveindustries.com.

For Responsive Industries Limited
Mehul Vala
Whole-Time Director & CEO
DIN No.: 08361696

Place : Mumbai
Date : July 26, 2023

LARSEN & TOUBRO

Regd. Office: Larsen & Toubro Limited, L&T House, Ballard Estate, Mumbai 400 001.
CIN: L99999MH1946PLC004768, Tel No: 022 - 6752 5656, Fax No: 022 - 6752 5858
Email: igrc@Larsentoubro.com, Website: www.Larsentoubro.com

NOTICE TO MEMBERS

Members of the Company are hereby informed that pursuant to Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 (“the Act”) read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 (“the Rules”) (including and statutory modifications or re-enactments thereof for the time being in force), read with the General Circular No. 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs (“MCA”), in continuation to the Circulars issued earlier in this regard (“MCA Circulars”), applicable provisions of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (“the Listing Regulations”), the Company has on July 26, 2023 sent e-mails to all the Members containing the Notice of the Postal Ballot dated July 25, 2023 along with an Explanatory Statement seeking their approval for Buyback of equity shares of the Company.

In line with the MCA Circulars, the Postal Ballot Notice has been sent only through electronic mode to all those Members who have registered their email address with the Company or Depositories or Depository Participants or the Company’s Registrar and Share Transfer Agent (RTA), KFin Technologies Limited (KFinTech) as on Friday, July 21, 2023 (the “cut-off date”). Please note that physical copy of the Notice, Postal Ballot Form and pre-paid business reply envelope have not been sent to the Members for this Postal Ballot. A person who is not a Member on the cut-off date should treat the Notice for information purposes only.

The Company has appointed Mr. S. N. Ananthasubramanian, Practicing Company Secretary (Membership No. FCS 4206, COP No. 1774) or failing him Mrs. Aparna Gadgil, Practicing Company Secretary (Membership No. ACS 14713, COP No. 8430), as Scrutinizer for conducting the Postal Ballot in a fair and transparent manner.

The Company has engaged the services of National Securities Depository Limited (NSDL) to provide electronic voting facility to the Members of the Company to cast their votes. The instructions for e-voting are provided in the Postal Ballot Notice. Members are requested to provide their assent or dissent through e-voting only.

The voting rights of the Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on the cut-off date i.e. Friday, July 21, 2023.

Members are requested to note that the e-voting period shall commence on Thursday, July 27, 2023 at 09.00 A.M. IST and end on Friday, August 25, 2023 at 05.00 P.M. IST. The e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on the resolution is cast by the Member, he/she shall not be allowed to change it subsequently or cast the vote again.

The Postal Ballot Notice has been placed on website of the Company at www.Larsentoubro.com, website of NSDL at www.evoting.nsdl.com and website of the Stock Exchanges i.e. BSE Limited (BSE) at www.bseindia.com and National Stock Exchange of India Limited (NSE) at www.nseindia.com. Members who have not received the Postal Ballot Notice may download it from the above-mentioned websites.

Members holding shares of the Company in physical mode, who have not registered or updated their email addresses with the Company, are requested to register or update the same to receive this Postal Ballot Notice as per the following procedure:

- Physical Holding – Providing necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy), AADHAR (self-attested scanned copy) by email to einward.ris@KFinTech.com and copy to the Company at igrc@Larsentoubro.com.
- Demat Holding – Provide Demat account details (CDSL – 16 digit beneficiary ID or NSDL 16 digit DP ID & Client ID), Name of shareholder, client master or copy of consolidated account statement, PAN (self-attested scanned copy), AADHAR (self-attested scanned copy) by email to einward.ris@KFinTech.com and copy to the Company at igrc@Larsentoubro.com.

In case of any queries for registering the e-mail address, Members may write to einward.ris@KFinTech.com and/or igrc@Larsentoubro.com.

In case of any queries, you may refer to ‘Help’ and ‘Frequently Asked Questions’ (FAQs) section or e-Voting user manual available through a dropdown menu in the ‘Downloads’ section available at NSDL’s website www.evoting.nsdl.com or call at toll free nos. 1800 1020 990 and 1800 22 44 30 or send a request to Mr. Amit Vishal, Asst. Vice President, NSDL or Ms. Pallavi Mhatre, Senior Manager, NSDL at evoting@nsdl.co.in.

The results of the Postal Ballot will be announced within two working days of conclusion of e-voting period i.e. on or before Tuesday, August 29, 2023 and displayed on the Company’s website at www.Larsentoubro.com and the website of NSDL at www.evoting.nsdl.com. The results will also be intimated to NSE and BSE, where the equity shares of the Company are listed and will be displayed on the notice board of the Company at its Registered Office.

For LARSEN & TOUBRO LIMITED
SIVARAM NAIR A
Company Secretary
(M.NO. – F3939)

Place: Mumbai
Date: July 26, 2023

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF SOMERSET CONSTRUCTION PRIVATE LIMITED RELEVANT PARTICULARS	
1. Name of corporate debtor	Somerset Construction Private Limited
2. Date of Incorporation of corporate debtor	25-08-2005
3. Authority Under Which corporate debtor Is Incorporated / Registered	ROC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MH2005PTC155627
5. Address of the Registered Office and Principal Office (if any) of corporate debtor	Room no. 05, Capri, 3rd Floor, Anant Kanekar Marg, Bandra (East), MUMBAI – 400 051
6. Insolvency commencement date in respect of corporate debtor	Order pronounced on: 25-07-2023
7. Estimated date of closure of insolvency resolution process	21-01-2024
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Snehal Kamdar IBBI/PA-001/IP-P00415/2017-18/10738 AFA: AA1/10738/02/090224/105452
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, MUMBAI – 400 058 Email ID: snehal.kamdar@jkkandco.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add: 301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, MUMBAI – 400 058 Email ID: cirp.somerset@gmail.com
11. Last date for submission of claims	08-08-2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: https://ibbi.gov.in/ Physical Address: 301-302, Poonam Pearl, Next to Himachal Society, Opposite New India Colony, Andheri West, MUMBAI – 400 058

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Somerset Construction Private Limited 25-07-2023. The creditors of Somerset Construction Private Limited, are hereby called upon to submit their claims with proof on or before 08-08-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Sd/-Snehal Kamdar
IBBI Registration No. : IBBI/PA-001/IP-P00415/2017-18/10738
AFA: AA1/10738/02/090224/105452
Date and Place : 27-07-2023 at Mumbai

Australia looking to conclude trade talks with India by year-end

BLOOMBERG
July 26

AUSTRALIA HOPES TO complete an agreement with India that will expand market access for Australian exporters by the end of the calendar year and before next year’s Indian election, agriculture minister Murray Watt said.

Watt and a delegation of agribusiness representatives visited India earlier this month to discuss improving market access for Australian producers under a proposed Comprehensive Economic Cooperation Agreement, which would expand the partial free trade pact that came into effect at the end of last year.

“We are starting to see Australian producers take advantage of those opportunities under the existing deal,” Watt said in an interview. “But we are in the process of negotiating what we hope will be a broader deal.” Prime Minister Narendra Modi in May visited Sydney, where he held discussions with Australian Prime Minister Anthony Albanese and hailed the fast-growing Indian diaspora in Australia for the improving bilateral relations.

